

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 163/GT/2026

Date: 18 June 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for the determination of tariff for the period 2024-29 in respect of Ratnagiri Gas and Power Private Limited (1967.08 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **25.6.2026**:

Additional Capital Expenditure (ACE):

- a. Year-wise complete details along with justification for the variation in the proposed claimed additional capital expenditure, as against the additional capital expenditure allowed in previous orders in respect of this generating station.
- b. For the items "ABT Software, Implementation & Testing" and "Installation of roof top Solar Panels" claimed under Regulation 26(1)(b) of the 2024 Tariff Regulations in 2025-26, submit the relevant government/ statutory notification regarding a change in law.
- c. Certificate of obsolescence for the new asset, i.e., Battery Bank & Charger for Station, PEECC & Switchyard (2024-25), ST Turing gear assembly (2025-26) from the OEM or, in its absence, from a competent authority, for ACE proposed under Regulation 25(2)(c) of the 2024 Tariff Regulations. Further, corresponding decapitalization values in Form I, with proper linkage to the newly claimed asset, must be provided.
- d. For items claimed under Regulation 26(1)(d) of the 2024 Tariff Regulations, provide the relevant advice/direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for the ACE item.
- e. For items claimed under Regulation 26(1) of the 2024 Tariff Regulations, provide the relevant sub clause.

O&M expenses:

Security Expenses

- f. Submit the assessment of security requirements and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.
2. The Respondents shall file their replies by **2.7.2026** after serving copy to the

Petitioner, who may file its rejoinder, if any, on or before **9.7.2026**.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents